

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 412
IA/3576/ND/2021 in IB/413/ND/2021

IN THE MATTER OF:

State Bank Of India	...	Applicant
Versus		
Sapna Aggarwal	...	Respondent

Under Section 95(1) of (IBC)

Order delivered on 07.06.2024

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ankur Mittal, Mr. Bhaskar, Adv.
For the Respondent : Ms. Stuti Vatsa, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present physically. Ld. Counsel for the Respondent is present through VC. It is submitted by both the parties that stay granted by Hon'ble Punjab and Haryana High Court is still in operation. At joint request, list the matter on **26.07.2024**.

-SD-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)